

Sess. case No. 11/2019

27.03.2019

Accused person Md. Faijuddin present.

Judgment printed on separate sheets, signed and sealed, kept appended to case record and pronounced in the open Court.

Prosecution has failed to prove the case against the accused person beyond all reasonable doubt.

The accused person is acquitted from the charges **u/s 448/376** IPC.

His bail bond stands extended to six months w.e.f. today.

**Asstt. Sessions Judge,
Morigaon**